

14:37 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SEVENTY-FIFTH REPORT

Sardar A. S. Saigal (Janjgir):

"That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December 1960."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December 1960."

The motion was adopted.

14:38 hrs.

JUNIOR ARTISTES' (REGULATION OF EMPLOYMENT) BILL*

by Shri Narayan Ganesh Goray

Shri Goray (Poona): Sir, I beg to move for leave to introduce a Bill to regulate the employment of Junior Artistes in the Film Industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the employment of Junior Artistes in the Film Industry."

The motion was adopted.

Shri Goray: Sir, I introduce the Bill.

14:39 hrs.

PREVENTION OF COW SLAUGHTER (FOR UNION TERRITORIES) BILL*

by Pandit Brij Narayan "Brijesh"

Pandit Brij Narayan "Brijesh" (Shivpuri): Sir, I move the Bill.

Mr. Deputy-Speaker: Which Bill? The hon. Member should have been ready by this time. He ought to have taken care that this item was coming.

Pandit Brij Narayan "Brijesh": Sir, I beg to move for leave to introduce a Bill to prohibit and prevent the slaughter of cow in Union Territories.

Mr. Deputy-Speaker: Motion moved:

"That leave be granted to introduce a Bill to prohibit and prevent the slaughter of cow in Union Territories."

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, we fully appreciate the sentiments which have actuated my hon. friend Shri Brijesh to bring forward this piece of legislation before the House.

Shri Goray (Poona): They are opposing it even at the stage of introduction?

Mr. Deputy-Speaker: The Opposition did it.

Shri M. V. Krishnappa: In a matter like this, however, there are other factors which have also to be given due thought, namely, constitutional protection to all citizens to practise any profession or to carry on any trade or business and the practical effect of passing such legislation. Sub-clause (ii) of clause 3 of the Bill provides for complete prohibition of the slaughter of cows in Union Territories. A provision of this nature tantamounts to an abridgement of the Fundamental Right under article 19(1) (g) of the Constitution and is excessive restriction which is not shown to be in the general interests of the public, and is not covered by article 19(6). This position has been supported by a recent judgment of the Supreme Court on a petition filed by some butchers from the States of U. P., Bihar and Madhya Pradesh against State legislation. The judgment of the Supreme court is, that a total ban on the slaughter of she-buffaloes, bulls

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